

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) Nos. 128-129 OF 2016
WITH
INTERLOCUTORY APPLICATION NOS. 1-2 & 3-4
(APPLICATION FOR CONDONATION OF DELAY IN FILING AND REFILING SLP)

Union of India & Ors.

...Petitioners

-Versus-

M/s. A.C.L. Education Centre (P) Limited.

....Respondent

OFFICE REPORT ON DEFAULT

The Office Report with regard to non filing of Affidavit of dasti service along with proof of service was listed before the Ld. Registrar Court on 17th November 2016, when the following order was passed:-

“Affidavit of dasti service in respect of sole respondent has not been filed, despite last opportunity having been granted. As such, process for listing before Hon'ble Judge-in-chambers for further directiosns.”

It is submitted that Counsel for the petitioner has not filed Affidavit of Dasti Service along with proof of service in respect of sole respondent so far.

The default on the part of counsel for the petitioner is listed before the Hon'ble Judge-in-chambers with this office report.

Dated this the 28th Day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR